#### No. A-12023/04/2013-Ad.IV Government of India Ministry of Corporate Affairs

'A' Wing, 5<sup>th</sup> floor, Shastri Bhawan, New Delhi-110001 Dated, the 20<sup>th</sup> December, 2013.

To

Registrar Generals of All High Courts.

- 2. Secretaries to Government of India, All Ministries/Departments of the Government of India
- 2. All Chief Secretaries to the State Governments/Union Territories.
- 3. All RDs/ROCs/OLs in the Ministry of Corporate Affairs.
- 4. Secretary, Company Law Board, BIFR and AAIFR.
- 6. Registrar, Competition Appellate Tribunal.

Sub: Filling up of 02 (Two) posts of Technical Member in the National Company Law Appellate Tribunal (NCLAT) - Inviting applications for.

Sir,

I am directed to state that applications are invited in the format given in <u>Annexure-I</u> for two posts of Technical Member, National Company Law Appellate Tribunal to be constituted under Section 410 of the Companies Act, 2013. Both posts are Unreserved. The selected candidates will be required to serve at NCLAT Benches to be established anywhere in the country and the appointment carries All India Transfer liability.

2. Qualifications: As per the provisions of Section 411 (3) of the Companies Act, 2013,

"A Technical Member shall be a person of proven ability, integrity and standing having special knowledge and experience, of not less than twenty-five years, in law, industrial finance, industrial management or administration, industrial reconstruction, investment, accountancy, labour matters, or such other disciplines related to management, conduct of affairs, revival, rehabilitation and winding up of companies."

- 3. A person shall not be eligible for appointment as Technical Member, NCLAT unless he/she has completed the age of 50 (fifty years) [Section 413 (4) of Companies Act, 2013] as on the last date for receipt of applications.
- 4. Terms of Appointment: The Member(s) will draw pay in the pay scale of Rs. 80,000/(fixed) plus other allowances as admissible. The pay scale and other service conditions are
  subject to revision in the event uniform pay scales and other service conditions for
  Appellate Tribunals etc. are laid down by the Central Government. Person selected, if
  already in Government Service, may retain his/her lien with his/her parent cadre or
  Ministry or Department, as the case may be, while holding office as such for a period not
  exceeding one year.
- 5. Every Member shall hold office for a period of five years from the date on which he/she enters upon his/her office, but shall be eligible for re-appointment for another term of 5 years. The term of appointment is, however, subject to the maximum age limit of sixty-seven years.
- 6. Rules relating to service conditions of Members, NCLAT are being notified shortly and the same shall be applicable to the appointed candidates. On notification of the same, a copy of the rules shall also be displayed on website of the Ministry of Corporate Affairs.
- 7. Persons selected will have to be declared medically fit by a Medical Board to be constituted by the Central Government for the purpose, unless he/she has already been declared fit by the equivalent authority.
- 8. (1) Applications of persons already in Government Service should be forwarded through proper channel. The forwarding authorities should also certify (in the format given in Annexure-II) that the entries in the application have been verified from the records and found correct, and that no disciplinary/vigilance proceedings are either pending or contemplated against the applicant and that no major/minor penalties have been imposed on the officer during the last ten years. The forwarding authorities should enclose the up-to-date Confidential Report Dossiers of the applicant for the last five years.
- (2) Applicants should also submit their applications alongwith the duly filled Attestation Form as in Annexure III and should also enclose a valid documentary proof of their date of birth.
- 9. Serving Members of the Company Law Board who are eligible for appointment as Technical Members, NCLAT under the provisions of the Act and interested to be so appointed may apply in the prescribed format through proper channel.

10. Applications in the format given in <u>Annexure-I</u> duly completed should reach Shri Navneet Chouhan, Director, Ministry of Corporate Affairs, Room No. 530, A' Wing, 5<sup>th</sup> floor, Shastri Bhawan, New Delhi-110001 latest by 27<sup>th</sup> January, 2014. The application may also be downloaded from the Ministry's website at <u>www.mca.gov.in</u> and <u>Company Law Board's website at www.clb.gov.in</u>

Yours faithfully,

ब. प्र. बिमल

(B.P. Bimal)

Under Secretary to the Govt. of India

Tel: 23073017

#### Copy to:

1. All officers at the Headquarters of the Ministry of Corporate Affairs, New Delhi.

2. E governance Cell, Ministry of Corporate Affairs with the request to upload the vacancy circular on the website of the Ministry.

#### ANNEXURE-I

# FORMAT OF APPLICATION FOR THE POST OF TECHNICAL MEMBER, NATIONAL COMPANY LAW APPELLATE TRIBUNAL (NCLAT)

1.	Name in Ful	I (IN BLOCK	LETTERS)			•			Attested copy of passport size photograph to be pasted
2	Doot !				ļ				
2. 3.	Post applied		· · · · · · · · · · · · · · · · · · ·		ļ			25- 	
	Date of Birth	-				2			
4. 5.	Father's Nar		*		ļ				
ຸວ.	Whether SC								
	(Attested co	py of the rele	vant certifica	ate to				12	
	be attached	C	•		<u> </u>			ja	es accessor
6.		dence Addre							
	ii) i elephon	e No Res./0	Off.)/Mobile						a a
	iii) Fax No.							6	
<u>.</u> 7.	iii) Email Id (	mandatory)			<u> </u>			-4	
1.	Permanent Address			e.				* * * * * * * * * * * * * * * * * * * *	
	(Including Telephone/Fax Number)					Ļ		+ 0.00	60 <u>800</u> 00
8.	Present occ	Present occupation/Profession/Service							
9.	Professional income/emoluments for the								
40	last three years (give year-wise details)							224	
10.	Educational	Qualifications	s in the reve	rse cl	rond	ologi	cal	order:	
		pies of Degre	The same of the sa		-		_	errespe	<u></u>
	Name of	Degree	Year of	Perc				cademic	Subject/
	University/		Passing	of		arks	D	istinction	Specialisation
00	Equivalent		*	Obta	inec	1			
	Institution								
44	04-1							20000	
11.				ibility					
		fied as specif	ied in para 2	2 and			e		
40	para 3.	<u> </u>			<u> </u>				
12.	Details of p		previous e	mploy	men	it in	re	verse cho	rological order in
	format given					100			
	Name and	Designation	195 (HEROZO) (HEROZO)	90	erioc		of	Nature of	duty/ experience
	address of	scale of pay		XCCCCC.	ervic	е			
*	employer	including	deputatio	n/					9
		present pay.	adhoc	1_			_	per management	
	N.			F	rom	То			20 40-97
		-00-000	1	- 1				•	

13.	i) Details of professional career (As applicable)	
	ii) Eligibility under qualifications mentioned in para 2 of the circular:-	
	<ul><li>(a) Number of years of experience,</li><li>(b) Relevant field of experience,</li><li>(c) Details of such experience alongwith period,</li><li>(d) Field of specialization, if any.</li></ul>	
	(Attested copies of relevant supporting documents, along with those establishing eligibility, to be enclosed).	
14.	Any other special qualifications or experience or publication to the applicant's credit including experience in dealing with matters as specified in the qualifications.  (Attach separate sheet, if required)	
15.	Period of notice required for joining the post	
16.	Names & Address of two referees in responsible positions (Not being relatives) in case of candidates not in Government Service	
knowle attach Plac	ed to the post as and when framed by the G	d above is correct and true to the best of my bide by the terms and conditions of services overnment.
Date	:-	
	9	(Signature)
	•	Name:

### Annexure II

	(Certificauthori	cate to be furnished by the Employer/Head of office/Forwarding
	and he/	ified that the particulars furnished by ———————————————————————————————————
	(i)	There is no vigilance or disciplinary case pending/contemplated against Sh. /Smt. ————.
g	(ii)	His/her integrity is certified.
u u	(iii)	His/her CR/APAR dossier in original is enclosed/photocopies of the ACRs/APAR for the last five years duly attested by an officer of the rank of Under Secretary to the Govt. of India or above, are enclosed.
	(iv)	"No major/minor penalty has been imposed on him/her during the last ten years."
	(v)	A list of major/minor penalties imposed on him/her last ten years is enclosed.
¥		
	#	Signature
	ā	Name and Designation
¥	¥	Tel. No
Place : Date:		Office Seal
List of end	closures:	

(Strike out which is not applicable)

1.

2. 3.

4. 5.

#### **ATTESTATION FORM**

WARNING: THE FURNISHING OF FALSE INFORMATION OR SUPPRESSION OF ANY FACTUAL INFORMATION IN THE ATTESTATION FORM WOULD BE A DISQUALIFICATION, AND IS LIKELY TO RENDER THE CANDIDATE UNFIT FOR EMPLOYMENT UNDER THE GOVT.

ă.	Affix signed passport	٠	
	size (5 cm x 7 cm copy	ol	i
	recent photograph)		-
ı	•		
ľ			

- 2. If detained, arrested, prosecuted, bound down, fined, convicted, debarred, acquitted, etc. Subsequent to the completion and submission of this form,, the details of communicated immediately to the authorities to whom the attestation form has been sent earlier, falling which it will be deemed to be a suppression of factual information.
- If the fact that false information has been furnished in the Attestation Form, comes to notice at any time during the service of a person, his services would be liable to be terminated.

1.	Name in full (in block capitals latters) with aliases, if any (Flace indicate if you have added or dropped in any stage any part of your name of surname.	. "		5		-		,	-
2.	Present address in full (i.e. Village, Thana and Distt. Or House No., Lane / Street Road and Town)	=	:	¥					
3.	(a) Home address in full (i.e. Vill:, Thana and Distt. Or House No., Lane / Street / Road and Town have of Distt. Hgr.				·*	<del></del>	- · · · · · · · · · · · · · · · · · · ·		
	(b) If originally a resident of Pakistan / Bangladesh (erstwhile East Pakistan), the address in that country and the date of migration to Indian Union.								·

<sup>4.</sup> Particulars of places (with period of residence) where you have resided for more than one year at a time during the preceding five years. In case of stay abroad (including Pakistan), particulars of all places where you have resided for more than one year after attaining the age of 21 years should be given.

From .	То	Residential address in full (i.e. Village, Thana & District or House No. & Street / Road and Town	Name of the District Hqtr., of the place mentioned in the preceding column
	<u> </u>	<u> </u>	<u> </u>
	Tr.		· .
* ::		•	
		v	
<del> </del>			

5.	Name (in full & aliases, if any)	The second secon	Place of	Occupation	Present	Permanent
	ана <b>эс</b> ь, н ану <i>)</i>	(by Birth & or by domicile)	birth	(if employed give designation & official address.)	postal address (if dead, give last Address)	Home Address
		2	el P	18	-	1800 - X
				* ±		2
	i) Father (Na ii) Møther iii) Wife/Husba	•	* .			. <u> </u>
	iv) Brother(s) v) Sister(s)					96.

Name Nationality which (By Birth and / Or by Domicile)	Place of Birth	Country in which studying / studying / living with Full Address	Date from which Studying / Living in the country mentioned in the previous column
		20 20 20 20 20 20 20 20 20 20 20 20 20 2	

- Nationality
- 7. Date of Birth Present Age (a) (b)

	(c)	Age at matricula	uon :	d	
	(a)	Place of Birth, D	listt., and :		
		State in which s	ituated	(45) (4)	·
	(b)	Distt. And State	to which :		
		You belonged	85		
	(c)	Distt. And State	to which :	e.	
		you Father origi	nally belong	15	8
-	<u> </u>	·			
) <u>.</u>	(a)	Your religion	•		
	(b)	Are you a memi	ser of a SCAST	ο Αργανικά	
6	(153)	Yes of No		( MISSANG)	
	<u> </u>				
	EGU	cational qualification	on showing plac	e of education with v	ears in schools and
Na	eges si	cational qualification nce 15 <sup>th</sup> years of a school/College Address	on showing placege.  Date of Entering	Date of leaving	ears in schools and
Na	eges si	nce 15" years of a  School/College	ge. Date of		p.
Na	eges si	nce 15" years of a  School/College	ge. Date of		p.
Na	eges si	nce 15" years of a  School/College	ge. Date of		p.
Na	eges si	nce 15" years of a  School/College	ge. Date of		p.
Na	eges si	nce 15" years of a  School/College	ge. Date of		p.
Na	eges si	nce 15" years of a  School/College	ge. Date of		p.
Na	eges si	nce 15" years of a  School/College	ge. Date of		p.
Na	eges si	nce 15" years of a  School/College	ge. Date of		p.

11. (a) Are you holding or have any	time
held an appointment under the Cer	ntral
Govt. or State Govt. or a quasi-Go	
or an Autonomous body or a public	
undertaking, or a private firm or	
institution? If so, give full particular	s with
dates of employment up to date	
Period	Doo

Period		Designation,	Full name /	Reasons for
From	To	emoluments & Nature of employment	address of	leaving previous service
				i i
10000				

(b) If the previous employment was under the Govt. of India / State Govt./an undertaking owned or Controlled by the Govt. of India or a State Govt. an Autonomous Body / University / Local Body, if you had left service on giving one month's notice under Rule 5 of the Central Service (temporary service) Rules 1965 or any similar corresponding rules or where any disciplinary proceeding framed against you, or had you been called upon to explain you conduct in any matter at the time you give notice of termination of service or at a subsequent date (s) before your service.

		la:		
12.	(a)	Have you ever been arrested?	Yes/No	
	(b)	Have you ever been prosecuted?	Yes/No	32
	(c)	Have you ever been kept under detention?	Yes/No	
	(d)	Have you ever been bound down?	Yes/No	•
	(e)	Have you ever been fined by a Court of Law?	Yes/No	6
	<b>(f)</b>	Have you ever been convicted by a Court of law		
•)		for any offence?	Yes/No	
	(g)	eave you ever been debarred from any Examination or restricted by any University or	Yes/No	
		any other educational authority / institution ?		e <u>.</u>
	(h)	Have you ever been debarred / disqualified by	Yes/No	141
	*.	any Public Service Commission / Staff Selection	70	E
		Commission for any of its examination / selection?	•	
				**
•)	(i)	Is any case pending against you in any Court of	Yes/No	
		Law at the time of filling up this Attestation Form?		
				• 5

Is any case pending against you in any University

or any other educational authority/institution at the

**(i)** 

time of filling up this Attestation Form?

(k) Whether discharged / expelled / withdrawn
From any training / institution under the
Government or otherwise?

Yes/No

- (ii) If the answer to any of the above mentioned question is "Yes" (give full particulars of the case / arrest / detention / fine / conviction / punishment, etc. and /or the nature of the case pending in the Court / University / Educational Authority, etc. at the time of filling up this Attestation Form.
- NOTE: i) Please also see the "Warning" at the top of this Attestation Form.
  - ii) Specific answers to each of the questions should be given by striking out "Yes" or "No" as the case may be.
- 13. Name of two responsible persons of your locality or two references to whom you are known.

1. 2.

I certify that the feregoing information is correct and complete to the best of my knowledge and belief. I am not aware of any discumstances which might impair my fitness for employment under Government.

Signature of the Candidate

Place:

Date:

#### **IDENTITY CERTIFICATE**

## (Certificate to be signed by any of the following)

	i.	Gazetted Officer of Central Gov	vernment or State Govt.	
	ü.	Members of Parliament or Sta	ate Legislative belonging to the c	onstituency
		where the candidate or his pare	ent / guardians ordinarily resident.	
	iii.	Sub-Divisional Magistrate /Office	cers.	
	iv.	Tehsildars or Naib Deputy T	ehsildars authorized to exercise	magisterial
		power.		r
	v.	Principal / Headmaster of the	recognized School/College/Instit	ution where
		the candidate studied last.		
	vi.	Post Masters	u u	
	vii.	Block Development Officer		
	viii.	Panchayat Inspectors.		
	9			
				50
ē.	Cer	tified that I have known S	/	<u> </u>
		×	Sen / Deventer of Shr	<u>t</u>
			Son / Daughter of Shr	
		for the last	Years	months
and	that to		10 - 3	months
and corr			Years	months
21			Years	months
11			Years belief the particulars furnished by	months
11			Years	months him / her are
21			Years belief the particulars furnished by	months him / her are
con			Years	months him / her are
con	ect.		Years	months him / her are
Con	ect.		Years	months him / her are
con	ect.		Years	months him / her are

Post for which the candidate is being considered

ii)